

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 39**

**MA 2070/2019 MA 2071/2019 CA 361/2021 CA 362/2021 CA 364/2021 CA**  
**427/2021 CA 121/2022 CA 51/2022 CA 97/2022 CA 102/2022 CA 118/2022**  
**CA 119/2022 IA 1/2022 IA 2/2023 CA 212/2023 CA 538/2022 IA 12/2024**

**In**  
**CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR**      **JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)**   **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **07.02.2024**

NAME OF THE PARTIES:      **UNION OF INDIA V/s INFRASTRUCTURE**  
  **LEASING & FINANCIAL SERVICES LTD**

Section 241-242 of Companies Act, 2013

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**ORDER**

1. Mr. Sanjay Shorey, DGCA, Ministry of Corporate Affairs present a/w Mr. Aditya Sikka and Mr. Meghav Gupta, Ld. Counsel for the UOI present. Mr. Parvez Naikwadi, Deputy Director, MCA. Mr. Santosh Kumar, Regional Director a/w Ms. Yogini Chouhan, Deputy Director and Mr. Gaurav Jaiswal, Company Prosecutor present a/w Mr. Tushar Wagh, Deputy Director, Office of Regional Director present.
2. Mr. Robin Jaisinghani, Ld. Counsel for Resespondent No. 324 and 324 and Proforma Respondent 337, 338, 339 and 341 present in MA 2070/2019 and for Applicant in CA 361/2021, 362/2021, 97/2022, 102/2022 and 118/2022 and CA 119/2022.
3. Mr. Janak Dwarkadas, Ld. Sr. Counsel a/w Ms. Rishika Harvis and Mr. Rahul Dwarkadas and Ms. Prachi Dhamani and Ms. Rohini Jaiswal and

Ms. Saloni Vyas, Ld. Counsel for Applicant in CA 364/2021 and Respondent No. 326 in MA 2070/2019.

4. Mr. Darius Khambata, Ld. Sr. Counsel a/w Mr. Vijyendra Pratap Singh and Mr. Aditya Jalan and Mr. Priyank and Ms. Bhagya Yadav, Ld. Counsel for Respondent No. 327 present.
5. Mr. VP Singh a.w Mr. Aditya Jain, Mr. Priyank, Mr. Raghav Seth and Ms. Bhagya Yadav, Ld. Counsel for Respondent No. 325 present.
6. Mr. Chirag Naik a/w Mr. Vijayatn and Ms. Prasanna Kumar, Ld. Counsel for Respondent No. 332 in MA 2070 and 2071 of 2019 present.
7. Mr. Pulkit Sharma a/w Harsh Kesharia for Respondent No. 333 in MA/2070/2019. Ms. Drishti Das a/w Ms. Roma Bhojani i/b Cyril Amarchand Mangaldas for IL&FSin IA 12/2024. - Adv Ryan Dsouza, Priyamvada Singhania, Sneha Barange i/b DSK Legal for Applicant in CA 538/2022. Mr. Shwetaank Nigam, Adv for CMA in IA 12/2024.

### **IA 12/2024**

1. Ld. Counsel for the Applicant has filed this Application under the provisions of IBC Code. Ld. Counsel for the Applicant seeks for withdrawal of this Application with liberty to file afresh under the Companies Act, 2013.
2. IA 12/2024 is dismissed as withdrawn.

### **CA 538/2022**

This is an Application seeking withdrawal of money. Pleadings are complete in the matter and the case is ripe for hearing. Post this matter for final arguments on 27.02.2024.

**CA 212/2023**

1. None present for the Respondent.
2. Post this matter on 27.02.2024.

**MA 2070/2019 MA 2071/2019 CA 361/2021 CA 362/2021 CA 364/2021 CA 427/2021 CA 121/2022 CA 51/2022 CA 97/2022 CA 102/2022 CA 118/2022 CA 119/2022 IA 1/2022 IA 2/2023**

1. Counsel for the Union produced one compilation of documents to argue the matter and served the copy thereof to all the respondents which are party to the MA 2070/19. Some of the Respondents, who appeared virtually also sought copy thereof. The Counsel for Union is directed to serve the same to these Respondents on their email.
2. The Counsel for Union presses for the final hearing in the matter and insists that an interim Order be passed restraining all the Respondents from alienation or transfer of their properties. However, the Counsel for the Respondents seek some time to peruse the compilation and submit that this compilation can not be made basis of argument unless they have sufficient opportunity to study the same.
3. This Bench finds the merit in the arguments and is of considered opinion that the Respondents ought to be put to advance notice of all documents sought to be relied upon in a hearing. Accordingly, this Bench consider it desirable to adjourn the matter so as to allow the Respondents time to peruse the compilation and be ready for the arguments.
4. List this matter on **20.02.2024**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**